



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**The Goa Diseases of Animals
(Amendment) Bill, 2022**

(Bill No. 36 of 2022)

(To be introduced in the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT,
ASSEMBLY HALL, PORVORIM, GOA
JULY, 2022**

The Goa Diseases of Animals (Amendment)

Bill, 2022

(Bill No. 36 of 2022)

A

Bill

*further to amend the Goa Diseases of Animals Act,
1974 (Goa Act 9 of 1974)*

5 BE it enacted by the Legislative Assembly of Goa
in the Seventy third Year of the Republic of India
as follows:—

1. Short title and commencement.— (1) This
Act may be called the Goa Diseases of Animals
10 (Amendment) Act, 2022.

(2) It shall come into force at once.

2. Amendment of section 28.— In section 28 of
the Goa Diseases of Animals Act, 1974 (Goa Act 9
of 1974) (hereinafter referred to as the “principal
15 Act”), for the expression “shall, on conviction, be
punished in the case of a first conviction with fine
which may extend to one hundred rupees, and in
the case of a second or subsequent conviction
whether under the same or any other clause of
20 this section, with simple imprisonment for a term
which may extend to three months, or with fine
which may extend to five hundred rupees or with
both.”, the expression

“shall, on conviction, be punished in the case
25 of a first conviction with a fine which may extend
to two thousand rupees, and in the case of a
second or subsequent conviction whether under
the same or any other clause of this section, with
fine which may extend to five thousand rupees.”
30 shall be substituted.

3. Amendment of section 29.— In section 29 of
the principal Act, for the expression “with
imprisonment for a term which may extend to six
months, or with fine which may extend to one
5 hundred rupees, or with both, and in the case of a
subsequent conviction with imprisonment for a
term which may extend to six months, or with fine
which may extend to five hundred rupees, or with
both”, the expression “ with fine which may extend
10 to two thousand rupees, and in the case of a
subsequent conviction with fine which may extend
to five thousand rupees” shall be substituted.

4. Amendment of section 30.— In section 30 of
the principal Act, in sub-section (1), for the
expression “with imprisonment for a term which
15 may extend to six months, or with fine which may
extend to five hundred rupees, or with both”, the
expression “with fine which may extend to five
thousand rupees” shall be substituted.

Statement of Objects and Reasons

The Bill seeks to amend sections 28, 29 and 30 of the Goa Diseases of Animals Act, 1974 (Goa Act 9 of 1974) so as to decriminalise the provisions of imprisonment for violations contained in said sections.

This Bill seeks to achieve the above object.

Financial Memorandum

No financial implications are involved in this Bill.

Memorandum Regarding Delegated Legislation

No delegated legislation is envisaged in this Bill.

Porvorim, Goa
20th July, 2022

(Nilkanth Halarnkar)
Minister for Animal Husbandry
and Veterinary Services

Assembly Hall,
Porvorim, Goa
20th July, 2022

(Namrata Ulman)
Secretary to the Legislative
Assembly of Goa

ANNEXURE

.....
Extracts of Section 28, 29 and 30 of the Goa Diseases of
Animals Act, 1974 (Act 9 of 1974)
.....

28. Penalties.— Whoever,—

(i) fails to comply with or contravenes the terms of any notification issued under section 5, or fails to carry out any requisition made or directions given, by or under the said section, or

(ii) fails to carry out any direction specified in, or contravenes the terms of, any notification issued under section 6 or imports any animal in contravention of the provisions of sub-section (2) thereof, or

(iii) fails to feed or look after the upkeep of the animal under sub-section (4) of section 7 or fails to produce the permit under sub-section (5) thereof, or

(iv) fails to comply with an order made by an Inspector under sub-section (1) of section 8, or

(v) removes any animal or thing from an infected area or place in contravention of the provisions of section 14, or

(vi) fails to comply with any direction given by an Inspector or a Police Officer under section 15, or

(vii) fails to cleanse or disinfect any vessel, or vehicle used for removing animals in the manner prescribed as required under sub-section (1), or fails to cause any vessel or vehicle to stop and remain stationary when required to do so under sub-section (2), of section 16, or

(viii) fails to comply with an order made by a Veterinary Surgeon under section 17,

or

(ix) fails to report that an animal is infective as required by section 19, or

(x) fails to keep an infective animal separate as required by section 20, or

(xi) keeps or grazes any animal which he knows to be infective in contravention of the provisions of section 21, or

(xii) brings or attempts to bring any animal which he knows to be infective in contravention of the provisions of section 22, or

(xiii) disinters or causes to be disinterred the carcass or any part of the carcass of any animal which at the time of its death was infective or was destroyed on account of its being infective or suspected to be infective in contravention of the provisions of section 24,

shall, on conviction, be punished in the case of a first conviction with fine which may extend to one hundred rupees, and in the case of a second or subsequent conviction whether under the same or any other clause of this section, with simple imprisonment for a term which may extend to three months, or with fine which may extend to five hundred rupees or with both.

29. Penalty for placing carcass of infective animal in river, etc.— Whoever places or causes or permits to be placed in any river, lake, canal or other water or in the sea within such distance from the shore, as may be prescribed, the carcass or any part of the carcass of any animal which at the time of its death was infected or which was destroyed on account of its being infective or suspected to be infective, in contravention of the provisions of section 23, shall, on conviction, be punished, in the case of a first conviction with imprisonment for a term which may extend to six months, or with fine which may extend to one hundred rupees, or with both, and in the case of a subsequent conviction with imprisonment for a term which may extend to six months, or with fine which may extend to five hundred rupees, or with both.

30. Penalty for vexatious entry, inspection and seizure.— (1) Whoever, being an Inspector or a Veterinary Surgeon, appointed under this Act, vexatiously and unnecessarily enters or inspects any land, building or other place or any vessel or vehicle or seizes or detains any animal shall, on conviction, be punished with imprisonment for a term which may extend to six months, or with fine which may extend to five hundred rupees, or with both.

(2) No prosecution under this section shall be instituted after the expiry of three months from the date on which the offence has been committed.

Assembly Hall,
Porvorim, Goa
20th July, 2022

(Namrata Ulman)
Secretary to the Legislative
Assembly of Goa